IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

21. **C.P. (IB)/8(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.04.2024**

NAME OF THE PARTIES: Nkgsb Cooperative Bank Ltd
Vs.
Forcon Infra Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Mr. Kashyap Samant i/b K&P Legal Combine LLP, Ld. Counsel for the Financial Creditor present through VC. None present for the Corporate Debtor.

2. Counsel for the Financial Creditor submits that the claim against the Corporate Debtor is settled amicably out of Court between the parties and seeking permission to withdraw the main company petition. Permission granted.

3. In view of above submissions, C.P.(IB)/8(MB)2024 is **dismissed as withdrawn**. File to be consigned to records.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

24.04.2024 / *Bmb*